

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 06/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

COMPANY APPLICATION NO. :

PETITION NUMBER : TCP/203/2016

NAME OF THE PETITIONER(S) : G. Palanisamy & another

NAME OF THE RESPONDENT(S) : M/s P.M.P. Lungi Private Limited & 8 others

UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
(1)	P. H. Arvindh Pandian Sr. Counsel for T. v. P. Sai Uihai	Counsel for Petitioner	T. v. P. Sai Uihai
(2)	K. Modally	Counsel for R-7	
(3)	K. S. Vaithianathan For K. Chandrasekaran	Counsel for R2 to R4	
(4)	S. AMBALVANNAN.	Counsel for R-9.	S. Ambalvanan

ORDER

Counsel for petitioners present. Counsel for R2 to R4 present. Counsel for R7 present. No representation on behalf of R5, R6 and R8. Representative of R9 present and undertakes to file vakalatnama and prays time for filing counter. Counsel for petitioner has submitted an affidavit along with India Post Track Delivery proof for service on R8. In spite of the service, R8 is absent. Therefore, this Bench is satisfied that due service is effected on R8 and because of his absence, he is set ex parte. The affidavit coupled with the proof of service of notice on R8 be placed on the file. At request, time granted to R9 for filing counter. Put up on **31.10.2016 at 10.30 A.M.**

Ch. Mohd Sharief Tariq
Member (Judicial)

Anantha Padmanabha Swamy
Member (Judicial)